N O T I C E

In Partial modification to the Judicial Assignment at the **Aurangabad Bench**, which has come into effect from 06.06.2022, it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Tuesday**, **07.06.2022 :**

Sr. No	Sitting	Assignment
1	The Hon'ble Shri Justice **C. V. BHADANG** **AND** The Hon'ble Shri. Justice **B. P. DESHPANDE**	For admission, hearing, order matters and applications therein : (A) Criminal Appeals. (B) Criminal Contempt Petitions. (C) Criminal Public Interest Litigations. (D) Applications under Section 482 of Cr.P.C. and Criminal Writ Petitions. (E) Criminal matters of Division Bench not assigned to other Court.
2	The Hon'ble Shri Justice **S. G. MEHARE**	For admission, hearing, order matters and applications therein: (A) First Appeals of even years.
3	The Hon'ble Shri Justice **S. G. DIGE**	For admission, hearing, order matters and applications therein: (A) First Appeals of odd years.

NOTE

A) The urgent mentioning and placing of matters, pertaining to the Court presided over by the **Hon'ble Shri. Justice S. G. Dige** will be allowed before the Court presided over by the **Hon'ble Shri. Justice S. G. Mehare.**

By Order,

High Court, Appellate Side)
Bombay.)
Date : 6th June 2022)

Sd/-
(V. R. Kachare)
Registrar (Judl-I)